

PRINTING-PRESSES  
ACT NO. XI OF 1835  
(Rep., Act. 25 of 1867)

[3d August, 1835.]

*Passed by the Hon'ble The Governor General of India in Council on the 3d August, 1835.*

I. BE it enacted, that from the Fifteen day of September 1835, the four Regulations, hereinafter specified, be repealed.

1st.—A Regulation for prevention the establishment of Printing-presses, without license, and for restraining under certain circumstances, the circulation of printed books and papers, passed by the Governor General in Council on the 5th April, 1823.

2d.—A Rule, Ordinance, the Regulation for the good order and civil government of the Settlement of Fort Willian in Bengal, passed in Council 14th March, registered in the Supreme Court of Judicature, 4th April, 1823.

3d.—A Rule, Ordinance, and Regulation for preventing the mischief arising from the printing and publishing Newspapers, and Periodical and other books and papers by persons unknown, passed by the Hon'ble the Governor in Council of Bombay, on the 2d day of March, 1825, and registered in the Hon'ble the Supreme Court of Judicature at Bombay, under date the 11th of May, 1825.

4th.—A Regulation for restricting the establishment of Printing-presses and the circulation of printed books and papers, passed by the Governor of Bombay in Council on the 1st of January, 1827.

II. 1st.—And be it enacted, that after the said Fifteen day of September, 1835, no printed Periodical work whatever, containing public news or comments on public news, shall be published within the Territories of the East India Company, except in conformity with the rules hereinafter laid down.

2d.—The Printer and the Publisher of every such Periodical work shall appear before the Magistrate of the jurisdiction within which such work shall be published, and shall make the subscribe in duplicate the following declaration:

“I, A. B., declare that I am the Printer (or Publisher, or Printer and Publisher) of the Periodical work entitled and printed (or published, or printed and published) at-----.” And the last blank in this form of declaration, shall be filled up with a true and precise account of the premises where the printing or publication is conducted.

3d.—As often as the place of printing or publication is changed, a new declaration shall be necessary.

4th.—As often as the Printer or the Publisher, who shall have made such declaration as is aforesaid, shall leave the Territories of the East India Company, a new declaration from a Printer or Publisher, resident within the said Territories, shall be necessary.

III. And be it enacted, that whoever shall print or publish any such Periodical work, as is hereinbefore described, without conforming to the rules hereinbefore laid down, or whoever shall print or publish, or shall cause to be printed or published and such Periodical work, knowing that the said rules have not been observed to that work, shall, on conviction, be punished with fine to an amount not exceeding Five Thousand Rupees, and imprisonment for a term not exceeding two years.

IV. And be it enacted, that each of the two originals of every declaration so made and subscribed, as is aforesaid, shall be authenticated by the Signature and Official Seal of the Magistrate before whom the said declaration shall have been made, and one of the said original shall be deposited among the Records

of the Office of the said Magistrate, and the other original shall be deposited among the Record of the Supreme Court of Judicature, or other King's Court within the jurisdiction of which the said declaration shall have been made. And the Officer in charge of each original shall allow any person to inspect that original on payment of a fee of One Rupee, and shall give to any person applying a copy of the said declaration attested by the Seal of the Court which has the custody of the original, on payment of a fee of Two Rupees.

V. And be it enacted, that in any legal proceeding whatever, as well Civil as Criminal, the production of a copy of such a declaration, as is aforesaid, attested by the Seal of some Court empowered by this Act to have the custody of such declaration, shall be held (unless the contrary be proved) to be sufficient evidence, as against the person whose name shall be subscribed to such declaration that the said person was Printed, or published, or Printer and Publisher, (according as the words of the said declaration may be) or every portion of every Periodical work whereof that title shall correspond with the title of the Periodical work mentioned in the said declaration.

VI. Provided always that any person, who may have subscribed nay such declaration as is aforesaid, and who may subsequently cease to be the Printer or publisher of the Periodical work mentioned in such declaration, may appear before any Magistrate and make and subscribe in duplicate the following declaration:

“I, A.B., declare that I have ceased to be the “Printer or (Publisher, or Printer and Publisher,) of the Periodical work entitled-----.” And each original of the latter declaration shall be authenticated by the Signature and Seal of the Magistrate before whom the said latter declaration shall have been made, and one original of the said latter declaration shall be filed along with each original of the former declaration”:---and the Officer in charge of each original of the latter declaration, shall allow any person applying to inspect that original on payment of a fee of One Rupee, and shall give to any person applying a copy of the said latter declaration attested by the Seal of the Court having custody, of the original, on payment of a fee of Two Rupees:--and in all trials in which a copy, attested as is aforesaid, of the former declaration, shall have been put in evidence, it shall be lawful to put in evidence a copy, attested as is aforesaid, of the latter declaration: and the former declaration shall not be taken to be evidence that the declaration was, at any period subsequent to the date of the latter declaration, Printer or Published of the Periodical work therein mentioned.

VII. And be it enacted, that every book or paper printed after the said Fifteenth day September, 1835, within the Territories of the East India Company, shall have printed legibly on it, the name of the Printer and of the Publisher, and the place of printing and of publication ; and whoever shall print or publish any book or paper otherwise than in conformity with this rule, shall, on conviction, be punished by fine to an amount not exceeding Five Rupees, and by imprisonment for a term not exceeding two years.

VIII. And be it enacted, that after the said Fifteenth day of September 1835, no person shall, within the Territories of the East India Company, keep in his possession any Press for the printing of books or papers who shall not have made and subscribed the following declaration before the Magistrate of the jurisdiction wherein such Press may be ; and whoever shall keep in his possession any such Press without making such a declaration, shall, on conviction, be punished by fine to an amount not exceeding Five Thousand Rupees, and by imprisonment for a term not exceeding two years.

“I, A.B., declare that I have a Press for printing at.....”

And this last blank shall be filled up with a true and precise description of the premises where such Press may be.

IX. And be it enacted, that any person who shall, in making any declaration under the authority of this Act, knowingly affirm an untruth, shall, on conviction thereof, be punished by fine to an amount not exceeding Five Thousand Rupees, and imprisonment for a term not exceeding two years.